

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 792 OF 2001

SHASHIKANT SHAMRAO MANE & ORS.

Appellant (s)

VERSUS

ATMARAM YALLAPPA SHEWALE & ANR.

Respondent(s)

(With prayer for interim relief)

Date: 23/08/2007 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.K. SEMA
HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s)

Mr. Amol Chitale, Adv.
Mr. Ravindra Keshavrao Adsure, Adv.

For Respondent(s)

Mr. V.B. Joshi, Adv.

UPON hearing counsel the Court made the following
ORDER

Having heard learned counsel for the appellant, we see no
reason to interfere. The appeal is dismissed.

(Ravi P. Verma)
Court Master

(Anand Singh)
Court Master

[Signed order is placed on the file]
IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

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.....RESPONDENT(S)

ORDER

Having heard learned counsel for the appellant, we see no
reason to interfere. The appeal is dismissed.

.....J.
(H.K. SEMA)

New Delhi;
August 23, 2007.

.....J.
(LOKESHWAR SINGH PANTA)